

Shri Solanki: 26 other factories, the Musaliar factories, have closed down without giving public notice throwing out of job 16,000 workers

Shri T. T. Krishnamachari: Are these in the Kerala area?

Shri Solanki: Yes.

Shri T. T. Krishnamachari: But I am now told by the people who came to see me that the position is all right. That is all I can say at the moment. If the hon. Member has any information I will have it checked up.

12.05 hrs.

RE: CALLING ATTENTION NOTICES
(Query)

Mr. Speaker: Papers to be laid on the Table.

Shri S. M. Banerjee (Kanpur): Before you take up that, may I make a submission?

Mr. Speaker: How can I allow it in this manner? He might kindly write to me.

Shri S. M. Banerjee: It is concerning the order paper of today, the list of business.

Shrimati Renu Chakravartty (Barackpore): Prior to that, I would like you to consider holding over my call attention notice in connection with **Shri K. B. Sahay's** appeal to the Centre for banning the Communist Party and other Opposition parties. It is a very very important matter.

Mr. Speaker: She might kindly write to me. I will certainly reconsider it if there is something.

Shrimati Renu Chakravartty: The Opposition is being completely stifled in Bihar, and that is also going to reach the Centre now.

Mr. Speaker: That we cannot decide at this moment.

Shrimati Renu Chakravartty: All right. I shall write to you.

Mr. Speaker: Papers to be laid on the Table. **Shri Mehr Chand Khanna.**

Shri S. M. Banerjee: What I have to submit concerns the list of business today.

Mr. Speaker: We have now entered under the order paper. I am calling item 3. Has he to say anything about that?

Shri S. M. Banerjee: No, it is about the order paper of today.

Mr. Speaker: Let me dispose of it first. Then I will give him an opportunity.

Shri Hari Vishnu Kamath (Hoshangabad): Under the rules, this may be raised at any time, arrangement on the list of business.

Mr. Speaker: No. Papers to be laid on the Table.

12.07 hrs.

PAPERS LAID ON THE TABLE

PUBLIC PREMISES (EVICTION OF UN-AUTHORISED OCCUPANTS) (AMENDMENT) RULES, 1965.

The Minister of Works and Housing (**Shri Mehr Chand Khanna**): Sir, I beg to lay on the Table a copy of the Public Premises (Eviction of Unauthorised Occupants) (Amendment) Rules, 1965, published in Notification No. G.S.R. 751, dated the 22nd May, 1965, under sub-section (3) of section 13 of the Public Premises (Eviction of Unauthorised Occupants) Act, 1958. [Placed in Library. See No. LT-4551-/65].